

का चित्रण हो या जो जातीय, धार्मिक और इसी प्रकार की अन्य संवेदनशीलता को क्षेप्य करे ।

Plan to double Power Production

348. SHRI M. RAM GOPAL REDDY:

SHRI HARGOVIND VERMA:

Will the Minister of ENERGY be pleased to state:

(a) whether Government have prepared any plan to double power production in the country; and

(b) if so, the main features thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The Government has not prepared any plan to double power production in the country within a specific time frame. However, a tentative programme has been prepared for augmenting generating capacity during the next 5 years based on the projections of Tenth Annual Power Survey. The demand projections of the Tenth Annual Power Survey and the corresponding requirements of installed generating capacity would have to be reviewed in the light of the strategy to be adopted for overall economic development. The main thrust of the Government's future programme will be to accelerate the power development by doubling the existing generating capacity in about seven years.

Film Censorship Machinery

349. SHRI M. RAM GOPAL REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether film censorship machinery is still in the hands of bureaucrats and the Government has been urged to completely divorce it from Governmental authority and equip it with professionals; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). It is not a fact that the film censorship machinery is in the hands of bureaucrats. In accordance with the provisions of the Cinematograph Act, 1952 and the rules made thereunder, all films presented for censorship are dealt with by the prescribed authority after they are seen by examining committees and, in some cases, by revising committees of the Board of Film Censors which consist predominantly of non-officials.

A suggestion to the effect that censorship activity should be completely divorced from Governmental authority has been seen. Consistent with Government's responsibility in the matter of films, this proposal is not acceptable.

भारत हैवी इलेक्ट्रिकल्स लिमिटेड भोपाल के कर्मचारियों के लिए मकान किराया भत्ता

350. श्री मदन तिवारी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत हैवी इलेक्ट्रिकल्स भोपाल के प्रबन्धकों ने भोपाल, जिसे बी-1 श्रेणी का शहर घोषित किया गया है, में देय दर पर अपने कर्मचारियों को मकान किराया भत्ता देने की घोषणा की है ;

(ख) यदि हां, तो वह किस तारीख से दिया जाएगा ;

(ग) क्या यह तारीख वही तारीख है जब से भोपाल को सरकार द्वारा बी-श्रेणी का शहर घोषित किया गया है ; और

(घ) यदि नहीं, तो कर्मचारियों को मकान किराया भत्ता उस तारीख से न देने के क्या कारण हैं जब से भोपाल को बी-1 श्रेणी का शहर घोषित किया गया है ?

उद्योग मंत्रालय में राज्य मंत्री (कुमारी आभा मयती) : (क) जी, हां । भारत हैवी

इलेक्ट्रिकलस लिमिटेड, भोपाल, के प्रबन्धकों ने भोपाल, जिसका दर्जा बढ़ाकर बी-2 श्रेणी शहर कर दिया गया है, न कि बी-1 श्रेणी शहर, में सरकारी कर्मचारियों को देय दर पर अपने कर्मचारियों को मकान किराया भत्ता देने का निर्णय किया है।

(ख) 27 जनवरी, 1978।

(ग) जी, नहीं।

(घ) प्रत्येक स्थान पर बी० एच० ई० एल० के कर्मचारियों की कुल परिलब्धियां बी० एच० ई० एल० के संयंत्रों के लिए एक समान आधार पर श्रमिकों के साथ हुए मजदूरी समझौतों के द्वारा व्यवस्थित होते हैं। उन्हें 10 प्रतिशत मकान किराया भत्ता पहले हुए सकल मजदूरी समझौते के एक भाग के रूप में दिया गया था। चूंकि संशोधित मजदूरी समझौते को अन्तिम रूप दिया जा रहा है और इस बीच भोपाल को बी-2 श्रेणी शहर घोषित किया गया था, बी० एच० ई० एल० को भोपाल में मकान किराया भत्ता बढ़ाने की अनुमति दी गई थी लेकिन इस शर्त पर कि जब कर्मचारियों के साथ संशोधित मजदूरी समझौता होगा तब इस वृद्धि को ध्यान में रखना पड़ेगा।

Contracts for Purchase of Ships/Sea Vessels with the Foreign Manufacturers

351. SHRI L. L. KAPOOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have entered into any contract with the foreign manufacturers of sea going vessels or their agents for purchase of ships/sea-vessels;

(b) if so, the value of each ship/vessel in terms of foreign exchange and Indian currency;

(c) the names of contracting parties;

(d) the terms and conditions of delivery of such ships/vessels to India;

(e) tonnage and draught of each vessels/ships; and

(f) amount of commission, if any, agreed to be paid together with the name and addressees of parties?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. Only shipping companies conclude contracts with shipyards for purchase of ships.

(b) to (f). Do not arise.

Posting of Personnel of All India Services

352. SHRI L. L. KAPOOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from any quarter that the personnel of All India Services viz. IAS and IPS should not be allowed to work continuously for the Union Government for more than five years at a time;

(b) whether there has also been demand that IAS/IPS personnel should invariably be sent back to the respective parent States; and

(c) if so, the reaction of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). No, Sir.

(c) Does not arise.

Officers of the IAS, IPS and other organised Central Group 'A' Services hold posts of and above the level of Under Secretary at the Centre for fixed tenures and ordinarily revert to their respective cadres on the expiry of their tenures. In individual cases,